

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 601
CAA-31/PB/2021

IN THE MATTER OF:

M/s. Style Realtors Pvt. Ltd. And
M/s. High Responsible Realtors Pvt. Ltd.

...APPLICANT

Section
U/s 230-232

Order delivered on 18.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant:Mr. Kartikeya Goel, Adv and Mr. Praveen K
Bharti, Adv

For the RD :Adv. Jyoti Khurana

For the IT Department :Mr. Parth Semwal, Mr. Abhishek Maratha
and Mr. Apoorv Agarwal; Standing Counsels

ORDER

Proxy Counsel on behalf of the RD is present and submitted that the investigation by the SFIO is pending in respect of certain transaction of the Transferor Company. The office of RD is directed to file updated status of investigation by the SFIO because the report was filed long back. Ld. Counsel for the Petitioner is also present. List the matter on **29.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)